PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the Creditors of Future Consumer Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Future Consumer Limited
2.	Date of incorporation of corporate debtor	10 July 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L52602MH1996PLC192090
5.	Address of the registered office and principal office (if any) of corporate debtor	Knowledge House, Shyam Nagar, Off Jogeshwari Vikhroli Link Road, Jogeshwari (East) Mumbai - 400060, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	08 July 2026
7.	Estimated date of closure of insolvency resolution process	04 January 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aegis Resolution Services Private Limited Registration No. IBBI/IPE0118/IPA-1/2022-23/50041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 Email: avil@caavil.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 Email: irp.fcl@aegisipe.com, avil@caavil.com
11.	Last date for submission of claims	22 July 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Future Consumer Limited** on 08 July 2026.

The creditors of Future Consumer Limited, are hereby called upon to submit their claims with proof on or before 22 July 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11 July 2026
Place: Mumbai

Aegis Resolution Services Private Limited
Through Authorized Signatory Avil Menezes
As Interim Resolution Professional for Future Consumer Limited
Registration No. IBBI/IPE0118/IPA-1/2022-23/50041
Authorization for Assignment valid till 30 June 2027

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FUTURE CONSUMER LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Future Consumer Limited
2.	Date of incorporation of corporate debtor	10 July 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L52602MH1996PLC192090
5.	Address of the registered office and principal office (if any) of corporate debtor	Knowledge House, Shyam Nagar, Off Jogeshwari Vikhroli Link Road, Jogeshwari (East) Mumbai - 400060, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	08 July 2026
7.	Estimated date of closure of insolvency resolution process	04 January 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aegis Resolution Services Private Limited Registration No. IBBI/IPE0118/IPA-1/2022-23/50041
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 Email: avil@caavil.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai – 400093 Email: irp.fcl@aegisipe.com, avil@caavil.com
11.	Last date for submission of claims	22 July 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Future Consumer Limited** on 08 July 2026.

The creditors of Future Consumer Limited, are hereby called upon to submit their claims with proof on or before 22 July 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Aegis Resolution Services Private Limited
Through Authorized Signatory Avil Menezes
As Interim Resolution Professional for Future Consumer Limited
Registration No. IBBI/IPE0118/IPA-1/2022-23/50041
Authorization for Assignment valid till 30 June 2027

Date: 11 July 2026
Place: Mumbai

IN THE COURT OF SMALL CAUSES AT MUMBAI

MESNE PROFIT APPLICATION NO. 259 OF 2025
IN
R.A.E. & R. SUIT NO. 395/811 OF 1994

M/s. Kishinchand Chellaram, a Partnership firm duly registered under the Indian Partnership Act, carrying on its business at Gazdar House, 629-A, Jagannath Shankar Sheth Marg, Mumbai-400002 through its Constituted Attorney Mr. Parmatmaram M. Sharma ....Applicant (Orig. Plaintiff

Versus

1. M/s. Raghunath Bhagwandas through Mr. Chetan Mehra a partnership firm duly registered under the Indian Partnership Act, carrying on its business at 2nd Floor Gazdar Housed, 629-A, Jagannath Shankar Sheth Marg, Mumbai-2
2. ~~Mr. Durgadas Charandas Mehra~~, (deleted
2A Mrs. Nirmal Mehra w/o. Durgadas Mehra, adult, age & occupation : not known, 20, Moti Mahal, Dinshaw Wachha Road, Churchgate, Mumbai-400020
2B Mr. Chetan Mehra s/o. Durgadas Mehra, adult, age & occupation : not known, 20, Moti Mahal, Dinshaw Wachha Road, Churchgate, Mumbai-400020
2C Mr. Arjun Mehra s/o Durgadas Mehra, adult, age & occupation: not known, Flat No. 182, Tarangan Tower, Pokhran Road No. 1, Thane (West, Mumbai-400600
2D Mrs. Arhun D. Siraj d/o Durgadas Mehra alias Mrs. Anju D. Siraj, adult, age & Occupation : not known, 12, Gobind Mahal, 86, B. N.S. Road, Marine Drive, Mumbai-400002.
3. Mrs. Usha Thapar, adult, full name, age & Occ : not known, Flat No. 703, Building No. 6, Lokhandwala Complex, Akurli Road, Kandivali East, Mumbai-400101.
4. ~~Mr. Vijay Mehra, Son of Bajnath Mehra~~ (deleted 2nd floor Gazdar House 629 A, J.S.S. Marg, Mumbai-400002
4a. Smt. Poonam Vijay Mehra, adult, age & occupation : not known, Anurag, Shanti Nagar, Sector-6, Mira Road, Dist. Thane-400104.
4b Mrs. Chandni Deepak Kapoor, adult, age & occupation : not known, Anurag, Shanti Nagar, Sector-6, Mira Road, Dist. Thane-400104.
4c Suresh Vijay Mehra, adult, age & occupation not known, Anurag, Shanti Nagar, Sector-6, Mira Road, Dist. Thane-400104.
5. Mr. Charandas Khanna, adult, full name, age & occ: not known, 2nd floor, Gazdar House, 629-A, Jagannath Shankar Marg, Mumbai-2.
6. Mr. Hansraj Bahl, adult, full name, age & occ : not known, 2nd floor, Gazdar House, 629-A, Jagannath Shankar Marg, Mumbai-2.
7. ~~Mrs. Shubh Kewal Kapoor,~~ (deleted since deceased 15-B, Ashiana, St. John Baptista Road, Bandra (W), Mumbai-400050
7a Mr. Ashok Kewal Kapoor, adult, age & occupation : not known, 901, Swaroshki, 16th Road, Khar West, Mumbai-400052 ....Respondents (Orig. Defendants)

To,

The Respondent Nos. 1, 2(a), 2(b), 3, 4(a) to 4(c), 5 and 6 abovenamed,

WHEREAS, the Plaintiff abovenamed has instituted the above suit against the Defendants praying therein that the defendants be ordered and decreed to handover vacant and peaceful possession of the premises, namely, one big room facing road and 5 rooms situate on the rear of the said big room on the second floor of the building known as Gazdar House, 629-A, Jagannath Shankar Shett Marg, Kalbadevi, Bombay-400002 to the Plaintiffs and for such other and further reliefs, as prayed in the Plaint.

Accordingly the said suit stands dismissed by the Trial Court Room No. 8 on 02nd May, 2008 & said suit is decreed with costs as per order dt. 03.05.2017 by Appeal Court Room No. 3.

And whereas the Plaintiff abovenamed have taken out the an Application i.e. MESNE PROFIT APPLICATION NO. 259 OF 2025 in the above suit, in view of praying therein that the Respondents (Original Defendants) be ordered and decreed to pay to Applicant (Orig. Plaintiff) the amount of mesne profit in respect of the suit premises viz. 1 big room facing J. S. S. Marg and 5 rooms situated on the rear side of the big room with common use of W.C.'s and bothrooms on the 2nd floor of the building, Gazdar House, 629-A, Jagannath Shankar Marg, Mumbai-400002 admeasuring carpet area 1,579.50 sq.ft. equivalent to 1,895.40 sq. ft. (built-up) total amounting to Rs. 2,82,75,524/- (Rupees Two Crores Eighty Two Lakhs Seventy Five Thousand Five Hundred Twenty Four Only) for a period from 4 May 2017 till 30 September 2025 and thereafter at the rate of Rs. 3,37,210/- per month from 1 October 2025 till the date of handing over vacant possession to the Applicant and for such other and further reliefs, as prayed in the said Application.

You are hereby warned to appear before the Hon'ble Judge presiding over COURT ROOM NO. 8, 2nd FLOOR, OLD BUILDING OF SMALL CAUSES COURT, LOKMANYA TILAK MARG, DHOBI TALAO, MUMBAI-400002, in person or by an authorized Pleader duly instructed on **20th JULY, 2026 at 2.45 p.m.**, in the afternoon, to show cause against the said Application, failing wherein, the said Application will be heard and determined Ex-Parte.

You may obtain the copy of the said Application from Court Room No. 15 of this Hon'ble Court.

SEAL

Given under Seal of the Court, this 17th day of June, 2026
Sd/-
Registrar

Public Notice

Notice is hereby given that our clients have agreed to purchase and instructed us to investigate the title of Owners 1)Mr. Obaidur Rehman Mohammad Ismail Patni & 2)Smt. Shabana Mohammed Ismail Patni, residing at 11, Dhake Colony, Pratap Nagar, Jalgaon, Maharashtra-425001; to the under mentioned property. All Persons having any claim, right, title or interest in the said undermentioned property by way of sale, mortgage, charge, lien, gift, use, trust, possession, inheritance or whatsoever are hereby requested to make the same known in writing with supportive proofs to the undersigned at their below mentioned office address, within Fifteen (15) days from the date hereof, otherwise the investigation shall be completed without any reference to such claim and the same if any shall be considered as waived.

The Schedule of the Property

All that Piece and Parcel of Non-Agricultural Land bearing Survey No. 66, Hissa No. 3, area admeasuring about 0-30-00 (H-R-P), equivalent to 3000.00 Sq. Mtrs.; Assessment Rs. 4.70/-; situate, lying and being at Village Vadpe, Taluka Bhiwandi, Dist. Thane; within the limits of Gram-panchayat Vadpe, Joint Sub-Registration District & Taluka Bhiwandi, Registration District & District Thane.

Signature/-
Adv. Jeetendra N. Shete
Office Address: - Nandan Arcade, 2nd Floor, Opposite State Bank of India, Ashok Nagar Gate, Bhiwandi, District Thane

---

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम A Government of India Undertaking
Asset Recovery Branch, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai – 400 001
Web :- Www.unionbankofindia.co.in, **E-mail:-** Ubin0553352@unionbankofindia.bank

Appendix IV **POSSESSION NOTICE** [Rule-8 (1)] (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of **Union Bank of India,** Asset Recovery Branch, Mumbai under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice dated **07.07.2025** and subsequent Paper publication dated **13.08.2025** in Financial Express & Pudhari, calling upon Borrower/ Mortgagor/ Guarantor **Mrs. Bharati Anil Zunjarrao** to repay the amount mentioned in the Notice being **Rs. 43,93,779.00 (Rupees Fourty Three Lakh Ninety Three Thousand Seven Hundred Seventy Nine Only)** as on **30.06.2025** together with further interest, cost and charges thereon within 60 days from the date of receipt of the said notices.

The borrower/mortgagor having failed to repay the full amount, notice is hereby given to the borrower /mortgagor and the public in general that the undersigned has taken Physical possession of the following immovable property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on this **9th day of July 2026.**

The borrowers /mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Asset Recovery Branch, Mumbai for an amount of **Rs. 43,93,779.00 (Rupees Fourty Three Lakh Ninety Three Thousand Seven Hundred Seventy Nine Only)** and further interest, cost and charges thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Flat no. 1203, On the 12th Floor, B wing, adm.34.97 sq.mtrs.(Carpet area), Enclosed Balcony area 0.00sq.mtrs., Balcony area 3.75 sq.mtrs., C. B area 1.83 sq.mtrs.,F.B. area 4.09 sq.mtrs., Service area adm. 1.86 sq.mtrs., Terrace area adm. 0.00 sq.mtrs., in the building known as "MATESHWARI ALTURA", constructed on all that piece of parcel of land bearing survey No.144, Hissa No.2B and survey No.145 Hissa No. 2D, Totally adm. 6620 sq.mtrs., lying, being, and situated at village: Khidkali, Taluka & District Thane, in the registration district and subdistrict of thane and within the limits of Thane Municipal corporation.

Sd/-
Kishor Chandra Kumar
Chief Manager & Authorised Officer
Union Bank Of India

Place: Mumbai
Date: 09.07.2026

नि:ष्पक्ष आणि निर्भिड दैनिक

नव शक्ति

www.navshakti.co.in

DEBTS RECOVERY TRIBUNAL - II, MUMBAI
MTNL Bhavan, 3rd Floor, Colaba, Telephone Bhavan, Colaba Market, Mumbai-400 005
TRANSFER ORIGINAL APPLICATION NO. 202 OF 2023
Exh. No. : 11

AXIS BANK LTD. ... APPLICANTS
VERSUS
MR. SHAMNIK APPARAO & ORS. ... DEFENNDANTS

WHEREAS, TA/202/2023 was listed before the Hon'ble Presiding Offieer on **12.03.2025.**

AND WHEREAS, this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under Section 19(4) of the Act (OA) filed against you for recovery of debts of **Rs.199,75,08,728.23 (Rs. One Hundred Ninety Nine Crores Seventy Five Lakhs Eight Thousand Seven Hundred Twenty Eight and Paise Twenty Three Only)** along with copies of documents annexed thereto.

Whereas the service of summons could not be affected in ordinary manner and whereas the Application for Substituted service has been allowed by this Hon'ble Tribunal.

In accordance with sub-section (4) of Section 19 of the Act, you, the Defendants, are directed as under :

1. To show cause within **thirty (30) days** of the service of summons as to why the reliefs prayed for should not be granted;
2. To disclose particulars of properties or assets other than the properties and assets specified by the Applicant under Serial No. 3A of the Original Application;
3. You are restrained from dealing with or disposing of the secured assets or such other assets and properties disclosed under Serial No. 3A of the Original Application, pending hearing and disposal of the application for attachment of properties;
4. You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of business, any of the assets over which security interest is created land /or other assets and properties specified or disclosed under Serial No. 3A of the Original Application, without prior approval of this Hon'ble Tribunal;
5. You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institution holding security interest over such assets.

You are also directed to file your Written Statement with a copy thereof furnished to the Applicant and to appear before the Registrar on **07.10.2026** at **11:00 a. m.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Hon'ble Tribunal on this **15.06.2026**

SEAL

sd/-
Registrar i/c.
DRT-II, Mumbai

NAME AND ADDRESS OF OF ALL DEFENDANT'S

1. **Mr. Shamnik Apparao, Director and Guarantor, Residing at :** Samudra Mahal Premises, Co-operative Housing Society Limited, Flat No. 121 on 21st Floor and Flat No. 122 on 22nd Floor, Dr. Annie Besant Road, Worli, Mumbai-400 018.
2. **Mrs. Mamta Apparao, Director and Guarantor, Residing at :** Samudra Mahal Premises, Co-operative Housing Society Limited, Flat No. 121 on 21st Floor and Flat No. 122 on 22nd Floor, Dr. Annie Besant Road, Worli, Mumbai-400 018.
3. **S. S. Investments Private Limited, Having its Registered Office :** 5/2-1-11, Srinagar, Kakinada, Andhra Pradesh-533 003. **AND Corporate Office at :** A-wing, 2nd Floor, 201, Neelam Centre, Hind Cycle Marg, Worli, Mumbai-400 030.

GREATER BANK
The Greater Bombay Co-operative Bank Limited (Scheduled Bank)

Stressed Account Department
Ground Floor, JITO House, Plot No A-56, Road No 1, MIDC Marol, Next To The International by Tunga Hotel, Andheri (E), Mumbai 400 093
Tel No: 61285900.

REVISED NOTICE U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

Due to non-payment of installment/interest/principal debt, the below accounts have been classified as Non-Performing Assets as per Reserve Bank of India guidelines. We have demanded / recalled the entire outstanding together with interest and other charges due under the facilities mentioned below. Also, we have invoked the guarantee/s for the entire outstanding together with interest and other charges due under the facilities mentioned below. The total amount due to the Bank is mentioned on column (h) below. To secure the outstanding in respect of credit facilities sanctioned by Bank, you have inter alia created security interest in respect of assets mentioned in column no. (i) below. The details of the secured assets intended to be enforced by the bank in event of non-payment of the full liabilities as stated in column no. (i):-

Sr. no.	Name of the Borrower(s)/ Guarantor(s)/ Legal heir(s)/Legal Representative(s)/Mortgagor(s)	Name of Branch	Account Number	Loan amount (Rs)	Date of NPA	Date of Demand Notice	Amount due as per Demand notice	Description of Secured Asset(s)/ Immovable Properties
(a)	(b)	(c)	(d)	(e)	(f)	(g)	(h)	(i)
1	Mr. Brijlal Rampoojan Yadav (Principal borrower) Mrs. Priyanka Brijlal Yadav (Co Borrower) Mr. Ranjeet Gomtiprasad Verma (Guarantor)	Kandivali	30208363625	Rs. 32,00,000.00	11.04.2026	08.07.2026	30,35,029.00	C-31, Charkop Shree Darshan Co-operative Housing Society Ltd., Plot No. CD-803, Road No.RSC-2, Sector-8, MHADA Layout, Charkop, Kandivali (West), Mumbai – 400 067.

Sd/-
Authorised Officer
The Greater Bombay Co-op Bank Ltd.

Date :- 10.07.2026
Place :- JITO House Andheri

डोंबिवली नागरी सहकारी बँक लि.
DNS BANK (मल्टी-स्टेट शेड्यूल्ड बँक)
अर्थाला विश्वास मिळे अन् विश्वासाला अर्थ मिळे!

PUBLIC NOTICE

This is to inform all customers that Dombivli Nagari Sahakari Bank Ltd. to discontinue its FASTag services with effect from 31st July 2026. Customers are requested to obtain a new FASTag from any authorized issuer before 31st July 2026 to ensure uninterrupted travel through toll plazas. FASTags issued by the Bank will not be valid after 31st July 2026. We regret any inconvenience caused and thank you for your continued support and association.

By Order
Dombivli Nagari Sahakari Bank

BRIHANMUMBAI MUNICIPAL CORPORATION

TREE AUTHORITY
PUBLIC NOTICE

In accordance with the provision under section 8 (3) (C) of the Maharashtra (Urban Areas)Protection & Preservation of Trees Act 1975 (As modified upto 24th June 2021) **01** proposal from'R/North' ward', **03** proposals from 'R/Central' ward' & **01** proposal from 'R/South' ward' i.e. **Total 05** proposals in **Zone-VII** for removal of trees are approved by Municipal Commissioner, Chairman, Tree Authority MCGM under sub section (6) of section (8) of the said Act.

The information of the trees for cutting / Transplanting in above mentioned proposals isavailable on mcgm website – www.mcgm.gov.in - About us - ward / Department - Department manuals - Gardens & Tree Authority. WS352-R/North, WS353-R/Central, WS354-R/Central, WS355-R/Central, WS356-R/South.

Sd/-
Supdt.of Gardens & Tree Officer
Supdt. of Gardens & Tree officer of the Tree Authority Penguin Building, 2 nd Floor, Veermata Jijabai Bhosale UdyanDr. Ambedkar Road, Byculla (E), Mumbai-400027
Tel. no. - 23742162,
E.mail - sg.gardens@mcgm.gov.in

PRO/795/ADV/2026-27

Avoid Self Medication

Navi Mumbai Municipal Transport
Belapur Bhavan, 8th Floor, Sect.-11, CBD, Navi Mumbai

Purchase Dept.
E-Tender Ext-2

Tender no. NMMT/TM/PO/02/2026-27

Description :- **Supply of New Tyre**

Which is available on Website https://mahatenders.gov.in Right to accept or reject any tender is reserved by the Hon'ble Transport Manager of NMMT.

Sd/-
(Umakant Jangle)
Transport Manager
N.M.M.T.

NMMT/TM/ADMIN/387/2026, Dt. 10.07.2026

PRIVI SPECIALITY CHEMICALS LIMITED
CIN: L15140MH1985PLC286828
Regd Office: 'Privi House', A-71, TTC, Thane Belapur Road, Kopar Khairne,Navi Mumbai - 400710
Tel: 022 – 68713200 / 33043500 / 600 Fax. No. (022) 27783049
Email: investors@privi.co.in | Website: www.privi.com

NOTICE OF 41ST ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 41st Annual General Meeting ('AGM') of the Members of Privi Speciality Chemicals Limited ('the Company') will be held on **Friday, August 07, 2026 at 04.00 p.m. (IST)** through Video Conferencing ('VC') /Other Audio Visual Means ('OAVM'), in compliance with the applicable provisions of the Companies Act, 2013 ('the Act') and rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations') read with Circulars issued by Ministry of Corporate Affairs ('MCA') and the Securities and Exchange Board of India ('SEBI Circulars') (collectively referred to as the "**said Circulars**"), to transact the businesses as mentioned in the Notice of the AGM dated May 11, 2026.

In compliance with the above circulars, the Notice of AGM along with the Annual Report of the Company for the Financial Year 2025-26 have been sent electronically to those members whose e-mail addresses are registered with the Company/ Depository Participant(s)/ Registrar and Transfer Agent as on Friday, July 03, 2026. The dispatch of Notice of the AGM and Annual Report through e-mails was initiated and completed on Friday, July 10, 2026

Further in accordance with the Regulation 36(1)(b) of SEBI Listing Regulations, a letter providing the web-link, including the exact path for accessing the Annual Report is being sent to those members who have not registered their e-mail addresses with the Company or RTA or respective DPs.

The above documents will also be available on the website of the Company at www.privi.com, the websites of Stock Exchanges i.e. www.bseindia.com and www.nseindia.com and on the website of MUFG Intime India Private Limited (formerly known as Link Intime Private Limited) at https://instameet.in.mpms.mufg.com being the agency appointed by the Company for providing e-voting and VC/OAVM facility for AGM.

Pursuant to Section 91 of the Act read with Rule 10 of the Companies (Management and Administration) Rules 2014 and applicable SEBI Listing Obligations, that the Register of Members and the Share Transfer Books shall remain closed from **Saturday, August 01, 2026** to **Friday, August 07, 2026** (both days inclusive), for the purpose of AGM and payment of final dividend for the financial year ended March 31, 2026, if approved by the Members at the ensuing AGM.

The Company has fixed Friday, July 31, 2026, as Record Date for determining the entitlement of the Members for receiving dividend i.e. ₹ 10.00 /- per equity shares (@100%) for the financial year ended March 31, 2026, if approved by the Members at the ensuing AGM. The dividend will be paid on or before Saturday, September 05, 2026, to the Members whose names appear on the Company's Register of Members as on the Record Date, through electronic / other modes as applicable.

Remote E-voting:

In compliance with Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI Listing Regulations, read with the said Circulars, the Company is providing remote e-voting facility ('Remote E-voting') to all its Members to cast their votes on the resolutions as set out in the notice of AGM. Additionally, the Company is providing the facility of voting through e-voting system during AGM ('E-voting'). The Company has engaged the services of MUFG Intime for providing e-voting facility.

Remote e-voting shall commence from **Tuesday, August 04,2026 at 9:00 a.m. (IST)** and ends on **Thursday, August 06,2026 at 5:00 p.m. (IST).** The remote e-voting module shall be disabled by MUFG Intime India Private Limited after 5:00 p.m. (IST) on Thursday, August 06, 2026. The cut - off date for determining the eligibility to vote is Friday, July 31, 2026, and only the persons holding shares of the Company (in physical or dematerialized form) on the cut-off date shall be entitled to avail the facility of e-voting. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of Notice via electronic mode and holds shares on the cut-off date of **Friday, July 31, 2026**, should follow the instructions given in Notice to obtain his/her login id and password for e-voting. Members who have not voted through Remote e-voting facility, will be permitted to vote through e-voting at the AGM. The Members who have already casted their vote through Remote e-voting may attend the AGM through VC but shall not be entitled to cast their vote during the AGM.

The instructions for joining the AGM are provided in the Notice of the AGM. Members are requested to carefully read the instructions detailed in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during AGM.

Members desirous of obtaining any information concerning the accounts and operations are requested to address their queries at investors@privi.co.in at least 7 working days prior to the AGM, to enable the Company to suitably reply to such queries at the AGM.

M/s. Rathi & Associates, Practicing Company Secretaries, Mumbai, has been appointed as the Scrutinizer to scrutinize the remote e-voting process before/during AGM in fair and transparent manner. The results declared along with the Scrutinizer's Report within the prescribed period shall be displayed on the Company's website and shall also be communicated to BSE Limited and National Stock Exchange of India Limited.

Manner of registering e-mail Id:

1. Members holding shares in electronic/demat form, please update your email address with your depository participant(s). However, Members may temporarily register the same with the Company's Registrar and Share Transfer Agent i.e. MUFG Intime India Private Limited (formerly Link Intime India Private Limited) at on their website https://in.mpms.mufg.com/ in Investor Service tab by providing details such as Name, DP ID, Client ID, PAN, Mobile Number and e-mail address.
2. Members holding shares in physical form and who have not registered their email address may register the same with the Company's Registrar and Share Transfer Agent i.e. i.e. MUFG Intime India Private Limited (formerly Link Intime India Private Limited) at on their website https://in.mpms.mufg.com/ in Investor Service tab by providing details such as Name, Folio Number, Certificate Number(s), PAN, Mobile Number and e-mail address and also upload the image of the Share Certificate(s) in PDF or JPEG format (upto 1 MB).
3. On submission of the above Member detail, One Time Password (OTP) will be received by the Member which needs to be entered in the link for verification.

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining and attending the AGM through VC/OAVM, manner of casting vote through Remote e-voting and E-voting during the AGM.

In case Shareholders / Members have any queries regarding e-voting, they may refer the **Frequently Asked Questions ('FAQs') and InstaVote e-Voting manual** available at **https://instameet.in.mpms.mufg.com**, under Help section or send an email to Mr. Rajiv Ranjan **enotices@in.mpms.mufg.com** or contact on: - Tel: 022 –4918 6000. Members may also write to the Company Secretary and Compliance Officer of the Company at investors@privi.co.in.

For Privi Speciality Chemicals Limited
Sd/-
Ashwini Saumil Shah
Company Secretary & Compliance Officer
Membership No.: A58378

Date: July 10, 2026
Place: Navi Mumbai

PUBLIC NOTICE

NOTICE is hereby given to the public that we are investigating the title of MRS. GIRA JAGDEESH SARDESAI and MR. JAGDEESH ANANT SARDESAI to residential Flat/Unit No. **E-3503**, admeasuring 1275 sq. ft. carpet area (as per RERA) plus 61 sq. ft. comprising of balcony and deck / flower bed/ dry balcony, on the 35th Floor of Wing B / East Tower, of the building known as **Prestige Jasdan Classic**, situate on the free hold plot of land bearing C.S. No. 2020 of Byculla Division, E Ward, in the Registration District and Sub-District of Mumbai, at N.M. Joshi Marg, Mumbai - 400 011 along with two car parking spaces bearing Tagging Nos. P2-51 and P2-72 at Podium 2 level of the said building (hereinafter collectively referred to as the **"said Property"**).

All persons having any lawful claim in respect of the said Property by way of sale, exchange, mortgage, charge, gift, trust, maintenance, inheritance, possession, lease, lien or otherwise howsoever, are hereby requested to make the same known in writing (along with supporting documents), to the undersigned at their office at 81, Free Press House, 215, Free Press Journal Marg, Nariman Point, Mumbai - 400021, within a period of 14 days from the date of publication hereof, failing which, the claim(s), if any, of such person(s) will be deemed to have been waived and/or abandoned.

Dated this **11th** day of July, 2026.

Desai Desai Carrimjee & Mulla LLP
Sd/-
(K. J. Desai)
Partner

Reliance Industries Limited
Growth is Life

Regd.office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.
Phone: 022-3555 5000. Email: investor.relations@ril.com
CIN: L17110MH1973PLC019786

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	11034641	Anita Malik Pavan Kumar Malik	160	66418708-708	6854415473-632
2	36100940	Master Nishit Mehta Miraj Mehta	8	50075628-628	1155095066-073
3	32099564	Navneet Kumar Agarwal	20	3978536-536	62780019-038
			20	4119728-728	65603859-878
			18	7316512-513	145738692-709
			15	12818497-497	2579891 17-131
			58	53542222-223	1253044893-950
			116	62302620-620	2192524916-031
			232	66521553-553	6862558586-817
4	131268150	Pranav S Patel Taralika S Patel Subhash G Patel	108	66610456-456	6869169912-019
5	130217772	Pranav S Patel Subhash G Patel Tarlika S Patel	72	66610452-452	6869169696-767
6	68184045	Pushpa Valli Ponnapalli P Murali Krishna	50	66774320-320	6885653019-068
7	130217748	Subhash G Patel Tarlika S Patel Pranav S Patel	200	66610451-451	6869169496-695
8	130334523	Subhash G Patel Pranav S Patel Tarlika S Patel	18	66610453-453	6869169768-785
9	131268001	Subhash G Patel Taralika S Patel Pranav S Patel	90	66610455-455	6869169822-911
10	131268303	Taralika S Patel Subhash G Patel Pranav S Patel	90	66610457-457	6869170020-109
11	130217632	Tarlika S Patel Subhash G Patel Pranav S Patel	218	66610450-450	6869169278-495
12	65123070	V K Vaidyanathan Rugmini Krishnan V S Krishnan	25 25 50 100	14563818-818 51046818-818 62524992-992 66795130-130	390242100-124 1168417303-327 2212265591-640 6887120567-666
13	20776340	Virendra Navnitlal Shah Kirtikumar Navnitlal Shah Himanshu Navnitlal Shah	12 50 2	6787596-596 10320286-286 12598525-525	140879053-064 185000885-934 256635385-386
		Total	**1757**		

The Public is hereby cautioned against dealing with these shares in any way. Any person(s) who has / have any claim against these shares, should lodge such claim with the Company's Registrar and Transfer Agent viz. **"KFin Technologies Limited"**, Selenium Tower B, Plot No. 31-32, Gachibowli Financial District, Nanakramguda, Hyderabad - 500 032, **within Seven (7) days** from the date of publication of this notice, failing which, the Company will proceed to issue duplicate certificate(s) in respect of the aforesaid shares.

for Reliance Industries Limited
Sd/-
Savithri Parekh
Company Secretary and Compliance Officer

Place : Mumbai
Date : July 10, 2026

www.ril.com

IN THE COURT OF SMALL CAUSES AT MUMBAI
R.A.E. & R. SUIT NO. 695 OF 2024

1. Funds and Properties of Parsi Punchayet, Bombay, who are vested with the properties of RN & NN Wadia Trust building for Parsees having their Trust Office situated at Neville House, Ballard Estate, Bombay-400038
2. Mr. Viraf Dinshaw Mehta Age 47 years, occ : Service
3. Mrs. Armaity Rustom Tirandaz Age 72 yrs., occ : Social Service and Physiotherapist
4. Mr. Xerxes Vispi Dastur, Age 54 years, Chartered Accountant
5. Mrs. Anahita Yazadi Desai age 59 years, occ : Social Worker and Community Activist
6. Mr. Hoshang Jal. Bejon Jal Age 66 yrs., occ : Retired IRS Officer
7. Mrs. Maharukh Kobad Noble Age 66 years, Occ : Social worker
8. Dr. Adil Jiji Malia, Age 64 years, occ : Business Management Consultant

The Plaintiff No. 2 to 8 are present Trustees of Funds and Properties of Parsi Punchayet, Bombay, who are vested with the properties of RN & NN Wadia Trust building for Parsees having their Trust Office situated at Neville House, Ballard Estate, Bombay-400038 (through Ms. Sonalli Mahadeo Sawant) ....Plaintiffs

VERSUS

1. Heirs and legal Representatives of Late Fatemohd Jalaludin, if any
2. Mr. Haneef Mohiuddin Dabir Adult, age & Occ : now known Shop No. 17, Bai Jerbai Baug, Near Byculla Police Station, Dr. B. A. Ambedkar Road, Byculla, Mumbai-400027 and both are residing at Ashok Niwas, Room No. 16, 1st floor, 5th Navroji Hill Road, Opp. Josheph Church, Mumbai-400009 ....Defendants

To,

The Defendant No. 1 abovenamed,

WHEREAS, the Plaintiffs abovenamed have instituted the abovesuit against the Defendant praying that the Defendants be ordered anddecreed to quit, vacate and hand over quiet vacant and peacefulpossession of the suit premises being Shop No. 17 and situated at BaiJerbai Baug, Byculla, Mumbai 400027 to the Plaintiffs and that theDefendants be decreed and ordered to pay the outstandingrent/compensation of Rs. 14706/- as per list Annexed to Plaint (from July2023 to Feb 2024) and that the Defendant be further directed to continueto pay to the Plaintiffs mesne Profit for the wrongful use and occupation ofthe suit premises pending the hearing and final disposal of the suit andfor such other and further reliefs as prayed in the Plaint.

You are hereby summoned to file your Written Statementwithin 30 days from service of summons and appear before the Hon'bleJudge presiding in Court Room No. 22, 4th Floor, New Annex Building, Small Causes Court, Lokmanya Tilak Marg, Dhobi Talao, Mumbai-400002, in person or by an authorized Pleader duly instructedand able to answer all material questions relating to the suit or who shallbe accompanied by some other person able to answer all such questions on 21st July, 2026 at 2.45 p.m., to answer the abovenamed Plaintiff, and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day and you are hereby required to take notice that in default of filing the Written Statement or your appearance on the day before mentioned, the suit will be heard and determined in your absence and you will bring with you or send by your Pleader, any documents on which you intend to rely in support of your defence.

You may obtain the copy of the said Plaint from Court Room No. 22 of this Hon'ble Court.

SEAL

Given under the seal of the Court, this 15th day of June, 2026.
Sd/-
Registrar

सार्वजनिक सूचना

याद्वारे सूचित करण्यात येते की, खालील मालमत्तेच्या तपशीलात वर्णन केलेले अकृषिक जमिनीचे भूखंड गट क्र. / सर्वे क्र. २१ अ; हिस्सा क्र. १+२+३+५; भूखंड क्र. ४, ७, १६ आणि १७ **("सदर भूखंड")** सर्व प्रकारच्या बोजांपासून मुक्त असताना, त्याचे मालक ते विकू इच्छितात आणि आमचे अशिल (client) ते खरेदी करू इच्छितात.

मालकांनी कळवले आहे की, खाली नमूद केलेला नोंदणीकृत विक्री हस्तांतरण दस्तऐवज (Deed of Sale Transfer) हरवला आहे आणि किंवा गहाळ झाला आहे.

अ.क्र.	सर्व्हे क्र. हिस्सा क्र.	नोंदणी क्रमांक	नोंदणी दिनांक
१.	२१A/४	KJT-१७७३-१९८९	१०/०७/१९८९
२.	२१A/७	KJT-५८७-१९८६	२४/०४/१६८६
३.	२१A/१६	KJT-४१२-१९९४	२५/०२/१९९४
४.	२१A/१७	KJT-१५२३-१९८६	०९/१०/१९८६

ज्या व्यक्तींचा सदर भूखंडांवर किंवा त्यांच्या प्रस्तावित विक्रीवर कोणताही हक्क, मालकी हक्क, हितसंबंध, दावा, आक्षेप किंवा मागणी असेल मग ती वारसाहक्क, हिस्सा, विक्री, हस्तांतरण (assignment), सुखाधिकार (easement), गहाण, करार, बक्षीसपत्र, ताबा, बोजा, भाडेपट्टा, पोट-भाडेपट्टा, परवाना, भाडेकरूपणा, पोट-भाडेकरूपणा, धारणाधिकार (lien), प्रलंबित खटला (lis pendens), भार (charge), ट्रस्ट, लाभार्थी हितसंबंध, न्यायालयाचा हुकूम किंवा आदेश, करार/सामंजस्य करार (MoU), लिखित दस्तऐवज किंवा इतर कोणत्याही मागनि असो त्यांनी या सूचनेच्या प्रकाशनापासून १५ (पंधरा) दिवसांच्या आत, संबंधित दाव्याची माहिती आणि त्यास पुष्टी देणाऱ्या सर्व कागदपत्रांच्या प्रमाणित प्रतींसह खाली सही करणाऱ्या व्यक्तीस कळवावे,असे न केल्यास, अशा दाव्यांचा विचार न करता मालक आणि आमचे अशिल यांच्यातील प्रस्तावित विक्री/खरेदी व्यवहार पूर्ण केला जाईल. असे कोणतेही दावे सोडून दिले आहेत (waived) असे मानले जाईल आणि ते आमच्या अशिलांवर बंधनकारक राहणार नाहीत.

सांगितलेल्या भूखंडांचे वेळापत्रक

गाव/नगर- निफाण, तालुका- खालापूर जिल्हा रायगड येथे असलेल्या उक्त भूखंडाचे सर्व तुकडे किवा पार्सल खालीलप्रमाणे आहेत.

अ.क्र.	भूखंड जमीन मालकाचे नाव	सर्वे क्र./ हिस्सा क्र.	क्षेत्रफळ (चौ. मीटर)
१.	१) श्रीमती उर्मिला ललित कोठारी २) कु. कामना ललित कोठारी ३) श्री. भावेश ललित कोठारी ४) श्री. भरत शेषमल कोठारी ५) श्री. वसंत शेषमल कोठारी ६) श्री. प्रवीण शेषमल कोठारी	२१/अ/४	६३-००-००
२.	श्रीमती सविता भरत कोठारी	२१/अ/७	४-०५-००
३.	१) कु. पायल कीर्ती कुमार नागोत्रा २) कु. लीना प्रवीण कोठारी ३) श्री. प्रथम प्रवीण कोठारी	२१/अ/१६	३-००-००
४.	श्री. प्रवीण शेषमल कोठारी	२१/अ/१७	३-००-००
	एकूण क्षेत्रफळ		**७३-००-००**

ठिकाण: नवी मुंबई
दिनांक ११/०७/२०२६

स्वाक्षरी/-साठी,
शर्मा लॉ असोसिएट्स
शुभम शर्मा
कार्यालय क्रमांक ७४, पहिला मजला, प्रभात केंद्र, सेक्टर-६, सी.बी.डी., बेलापूर, नवी मुंबई..

फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये)

फ्युचर कन्झ्युमर लिमिटेडच्या धनकोंच्या माहीतीकरीता

संबंधित तपशील		
१	कॉर्पोरेट कर्जदाराचे नाव	फ्युचर कन्झ्युमर लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१० जुलै, १९९६
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक- मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेन्टिटी नंबर/ लिमिटेड लायाबिलिटी आयडेन्टिफिकेशन नंबर	एल५२६०२एमएच१९९६पीएलसी१९२०९०
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	नॉलेज हाऊस, श्याम नगर, जोगेश्वरी विक्रोळी लिंक रोड लगत, जोगेश्वरी (पूर्व), मुंबई- ४०००६०, महाराष्ट्र.
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरू होण्याची तारीख	०८ जुलै, २०२६
७	नादारी निर्णय प्रक्रिया समाप्तीची अंदाजित तारीख	०४ जानेवारी, २०२७
८	अंतरिम निराकरण व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	एजिस रिझोल्युशन सर्व्हिसेस प्रायव्हेट लिमिटेड नोंदणी क्र. आयबीबीआय/आयपीई ०११८/आयपीए-१/ २०२२-२३/५००४१
९	बोर्डाकडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल	पत्ता: १०६, १ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड ए, कोर्टयार्ड मॅरिएटच्या मागे, चकाला, अंधेरी पूर्व, मुंबई- ४०००९३ ईमेल: avil@caavil.com
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	पत्ता: १०६, १ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड ए, कोर्टयार्ड मॅरिएटच्या मागे, चकाला, अंधेरी पूर्व, मुंबई- ४०००९३ ईमेल: irp.fcl@aegisipe.com, avil@caavil.com
११	दावे सादर करण्यासाठी अंतिम तारीख	२२ जुलै, २०२६
१२	अंतरिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास	लागू नाही
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लागू नाही
१४	(ए) संबंधित फॉर्म्स आणि (बी) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्ध आहेत:	(ए) https://ibbi.gov.in/home/downloads **(बी)** लागू नाही

याद्वारे सूचना देण्यांत येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण ने ०८ जुलै, २०२६ रोजी त्यांच्या आदेशाद्वारे **फ्युचर कन्झ्युमर लिमिटेड** ची एक कॉर्पोरेट नादारी निराकरण प्रक्रिया सुरू करण्याचे आदेश दिले.

फ्युचर कन्झ्युमर लिमिटेड च्या धनकोंना याद्वारे नोंद क्र. १० समोरील पत्त्यावर अंतरिम निराकरण व्यावसायिकांकडे २२ जुलै, २०२६ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास याद्वारे सांगण्यात येते.

वित्तीय धनकोंनी फक्त इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांचा पुरावा सादर करावा. अन्य सर्व धनको व्यक्तीशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून पुराव्यासह दावे सादर करू शकतात.

दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुराव्यांच्या सादरीकरण दंडास पात्र असेल.

सही/-
एजिस रिझोल्युशन सर्व्हिसेस प्रायव्हेट लिमिटेड
द्वारे अधिकृत स्वाक्षरीकर्ता अव्हिल मेनेझेस
फ्युचर कन्झ्युमर लिमिटेड चे अंतरिम निराकरण व्यावसायिक या नात्याने
नोंदणी क्र. आयबीबीआय/आयपीई-०११८/आयपीए-१/२०२२-२३/५००४१
नियुक्तीची अधिकृत मंजुरी वैध ३० जून, २०२७

दिनांक: ११ जुलै, २०२६
ठिकाण: मुंबई

श्री वारणा सहकारी बँक लि.

प्रधान कार्यालय : वारणानगर, ता. पन्हाळा, जि. कोल्हापूर ४१६ ११३
फोन: (०२३२८) २२४२८६/८७ फॅक्स: २२४१९२
Email: waranabank@gmail.com, waranabank.recovery@gmail.com

ताबा नोटीस

ज्या अर्थी खाली सही करणार श्री वारणा सहकारी बँक लि, वारणानगर यांचे वसुली अधिकारी यांनी (महाराष्ट्र सहकारी कायदा १९६० व १९६१ चा नियम १०७/११ (डी-१) प्रमाणे) अन्वये प्राप्त झालेल्या अधिकारान्वये दि.११/०९/२०२५ रोजी जारी केलेल्या मागणी नोटीसीनुसार १) मे. निपुण ग्रीनग्रोसर्स प्रायव्हेट लिमिटेड (कर्जदार), रा. गट क्र. ७७९/ए, ७७९/बी, खेड शिवापूर, फ्लॅट क्र. बी, विंग ४, हवेली, सिटी लाइट, पुणे, २) श्री. विठ्ठल गोविंद कुलकर्णी (संचालक/ जामीनदार), रा. गजानन गीत ॲप., फ्लॅट क्र. १०२, बागुल गार्डन जवळ, शिवदर्शन, पार्वती, पुणे, ३) श्री. काशिनाथ रामचंद्र कुलकर्णी (संचालक / जामीनदार), रा. ए-३, फ्लॅट क्र. ०४, सोळसे पार्क, बी.टी. कवडे रोड, घोरपडी, मुंढवा, पुणे, ४) श्री. दिनेश भानुदास लव्हाळे (संचालक / जामीनदार), रा. वांगी क्र. ०३, ता. करमाळा, जि. सोलापूर, ५) श्रीम. राही विठ्ठल कुलकर्णी (जामीनदार), रा. गजानन गीत ॲप., फ्लॅट क्र. १०२, बागुल गार्डन जवळ, शिवदर्शन, पार्वती, पुणे, ६) श्री. शार्दुल सुरेश चरेगावकर (जामीनदार), रा. प्लॉट क्र. १३, पार्श्वनाथ नगर, कराड, जि. सातारा, ७) श्री. शेखर सुरेश चरेगावकर ((जामीनदार), रा. प्लॉट क्र. १३, पार्श्वनाथ नगर, कराड, जिल्हा सातारा, ८) श्रीम. रत्नमाला लक्ष्मण गोडसे (हमीदार), रा. गट क्र. १६६, टाकळी, ता. करमाळा, जि. सोलापूर, ९) मे. स्वामीतीर्थ प्रमोटर्स अँड डेव्हलपर्स प्रा. लि., द्वारा वैभव विलास कुलकर्णी (जामीनदार), रा. फ्लॅट क्र. १०१, स्वामीकृपा, क्र. १, हिस्सा क्र. ७ बी, पुणे मी खाली सही करणार वसुली अधिकारी श्री वारणा सहकारी बँक लि, वारणानगर मला महाराष्ट्र सहकारी कायदा १९६० चे कलम १५६ व नियम १०७ प्रमाणे प्राप्त झाले अधिकारानुसार तुम्हांस दि. ११/०९/२०२५ इ. रोजी अनुक्रमे रक्कम रू. ३,१२,९३,०१४/- व्याज खर्चाची मागणी नोटीस दिलेली आहे.

सदर कर्जदार व इतर यांनी सदर थकबाकी भागविली नसल्यामुळे सदर कर्जदार जामिनदार व इतर आणि तमाम जनतेस असे सुचित करणेत येत आहे की, मा. उपविभागीय अधिकारी माढा विभाग कुर्डुवाडी यांनी सदर कायद्यातील कलम १५६ रूल १०७/११ (डी-१) नुसार दि.०६/०३/२०२६ रोजी पारित केलेल्या आदेशानुसार खालील स्वाक्षरी करणार यांनी सदर कायद्यातील कलम १५६ रूल १०७/११ (डी-१) अन्वये खालील वर्णन केलेल्या मिळकतीचा प्रत्यक्ष ताबा दि. ०७/०७/२०२६ रोजी घेतला आहे.

कर्जदार/जामिनदार यांनी त्यांच्या विरूध्द झालेल्या हुकूमनाम्याप्रमाणे रक्कम भरणेस कसूर केली असलेने तमाम जनतेला कळविणेत येते की, खालील परिशिष्ट अ प्रमाणे मिळकतीबाबत त्यांनी किंवा इतर कोणीही इसम, संस्था नागरिक यांनी तबदिलीबाबतचा कोणताही व्यवहार करू नये असा व्यवहार केल्यास तो श्री वारणा सहकारी बँक लि, वारणानगर यांच्या कर्ज रक्कम रू. ३,१२,९३,०१४/- व त्यावरील व्याज तसेच इतर खर्चाच्या रक्कमेस अधिन राहील म्हणून दिली नोटिस.

मालमत्तेचा तपशील

मे. निपुण ग्रीन ग्रोसर्स प्रा.लि. करिता जामीनदार श्री. रत्नमाला लक्ष्मण गोडसे यांच्या नावची जिल्हा व तुकडी सोलापुर, पोट तुकडी व तालुका करमाळा येथील मौजे टाकळी (रशिन) येथील गट नं. १६६ क्षेत्र २५२९५४.०० चौ. फुट (म्हणजेच २३५००.०० चौ. मी.) बिगरशेती प्लॉट या मिळकत.

सही
दिनांक : १०/०७/२०२६ **वसुली अधिकारी**
ठिकाण : सोलापुर. **श्री वारणा सहकारी बँक लि., वारणानगर**

punjab national bank
Together for the better

एआरएमबी मुंबई सिटी
प्यूबीआय टॉवर बिल्डिंग, सर पी. एम. रोड, फोर्ट, मुंबई ४०००५१.
ईमेल आयडी: cs6041@pnb.bank.in

कब्जा सूचना

[नियम ८ (१)]
एकल कर्जदाराच्या बाबतीतील स्थावर मिळकतीकरिता कब्जा सूचना (स्थावर मिळकतीकरिता)

ज्याअर्थी,

निम्नस्वाक्षरीकार हे पंजाब नॅशनल बँकेचे प्राधिकृत अधिकारी म्हणून दि सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ अन्वये आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ च्या नियम ३ सहवाचता कलम १३ अन्वये प्रदान केलेल्या शक्तींचा वापर करून दिनांक **०३.०२.२०२०** रोजी मागणी सूचना जारी करुन **कर्जदार सौ. सुलभा घनश्याम पिंपुटकर, श्री. प्रकाश जी. पिंपुटकर, सौ. पल्लवई पी. पिंपुटकर, श्री. किरण जी. पिंपुटकर, सौ. संगीता के. पिंपुटकर** यांना सूचनेमध्ये नमूद केलेली रक्कम दि. रु. **९०,०९,७६१.३७ (रुपये नव्वद लाख नऊ हजार सातशे एकसष्ट आणि सदतीस पैसे मात्र)** इतकी रक्कम, **२९.०९.२०१७ रोजीची** थकबाकी तसेच ३०.०९.२०१७ पासून करारानुसार व्याज आणि इतर ही सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत चुकती करण्यास सांगितले होते.

मयत सौ. सुलभा जी. पिंपुटकर यांचे कर्जदार/गहाणदार/कायदेशीर वारसदार/उत्तराधिकारी/प्रतिनिधी यांनी देय रकमेची परतफेड करण्यात कसूर केल्यामुळे, कर्जदार/हमीदार तसेच सर्वसामान्य जनतेस याद्वारे सूचित करण्यात येते की, खाली सही करणाऱ्यांनी सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्टच्या कलम १३ च्या उपकलम (४) अन्वये तसेच सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ मधील नियम ८ सह वाचावयाच्या अधिकारांचा वापर करून, खाली वर्णन केलेल्या मालमत्तेचा **८ जुलै २०२६** रोजी ताबा घेतलेला आहे.

मयत सौ. सुलभा जी. पिंपुटकर यांचे कर्जदार/गहाणदार/कायदेशीर वारसदार/उत्तराधिकारी/प्रतिनिधी तसेच सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मालमत्तेबाबत कोणताही व्यवहार करू नये आणि मालमत्तेबाबतचा कोणताही व्यवहार पंजाब नॅशनल बँकेच्या प्रभाराच्या अधीन राहील. दि. २९-०९-२०१७ रोजीच्या स्थितीनुसार रु. ९०,०९,७६१.३७ (रुपये नव्वद लाख नऊ हजार सातशे एकसष्ट आणि सदतीस पैसे फक्त) तसेच त्यावरील पुढील व्याज व खर्च पूर्ण परतफेड होईपर्यंत देय राहील.

तारण मत्तेच्या विमोचनासाठी उपलब्ध वेळेत सदर ॲक्टच्या कलम १३च्या उप-कलम (८) च्या तरतुदी अन्वये कर्जदार/हमीदार/गहाणदाराचे लक्ष वेधले जाते.

स्थावर मिळकतीचे वर्णन

फ्लॅट क्र.७१३, ७वा मजला, देवर्षी अपार्टमेंट, प्लॉट क्र.१०, दी अद्वैत सीएचएसएल, एम डी केणी मार्ग, भांडुप पूर्व - ४०००४२ चे ते सर्व भाग आणि विभाग.

सही/-
दिनांक : ०८/०७/२०२६ **प्राधिकृत अधिकारी,**
ठिकाण: मुंबई **पंजाब नॅशनल बँक**

पेपर प्रकाशन ओ.ए. मध्ये

कर्ज वसुली न्यायाधिकरण क्र. २ मध्ये, मुंबई येथे

एमटीएनएल भवन, ३रा मजला, स्ट्रँड रोड, अपोलो बंदर, कुलाबा मार्केट, कुलाबा, मुंबई - ४०० ००५.

खटला क्र. ओए/१०५१/२०२५

नि. : ११
दिनांक : ८/०६/२०२६

समन्स

स्टेट बँक ऑफ इंडिया ....अर्जदार

विरुद्ध

विकी हेमंत जनानी ....प्रतिवादी

ज्याअर्थी, वरील नमूद **ओ.ए. क्र. १०५१ सन २०२५** माननीय पीठासिन अधिकाऱ्यांसमोर **१५/१२/२०२५** रोजी सूचीबद्ध केला होता.

ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन रक्कम **रु. २९,८५,०१०/-** च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध दाखल केलेल्या ॲक्टच्या कलम १९(४) अंतर्गत सदर अर्जावर (ओ.ए.) समन्स/सूचना जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).

ज्याअर्थी, समन्स बजावण्यावर सामान्य पद्धतीने परिणाम होऊ शकत नाही आणि बदली सेवेसाठी अर्ज करण्यास या माननीय न्यायाधिकरणाने परवानगी दिली आहे.

ॲक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, प्रतिवादी क्र. १ यांना खालीलप्रमाणे निर्देश देण्यात येत आहेत.

(i) विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **३० (तीस)** दिवसांत कारणे दाखविण्यासाठी.

(ii) मूळ अर्जाच्या अनु. क्र. ३ए अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;

(iii) मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.

(iv) तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.

(v) व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.

तुम्हाला **२४/०९/२०२६ रोजी स. ११.०० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे आणि **डीआरटी-II** समोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.

माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या ०८ जून, २०२६ रोजी दिले.

शिक्का

सही/-
रजिस्ट्रार
कर्ज वसुली न्यायाधिकरण-II

प्रति,
श्री. विकी हेमंत जनानी - प्रतिवादी कर्जदार
१०८, बेवाशिश नाहग नगर, लिबर्टी गार्डन जवळ, मित्तल कॉलेजच्या समोर, मालाड पश्चिम, मुंबई ४०००९२.
आणि येथे : फ्लॅट क्र. ९०४, ९ वा मजला, बी विंग, प्राईम बालाजी हाइट्स, चिंतामणी चौक जवळ, डी.पी. रोड, बदलापूर, तालुका कल्याण, जिल्हा ठाणे ४२१५०३.

प्रत्यक्ष कब्जा सूचना

ICICI Bank | **शाखा कार्यालय** : आयसीआयसीआय बँक लि., ऑफिस नंबर २०१-बी, २ रा मजला, रोड क्र. १, प्लॉट क्र.बी-३, वायफाय आयटी पार्क, वागळे इंडस्ट्रियल इस्टेट, ठाणे (पश्चिम) - ४००६०४.

आयसीआयसीआय बँकेचे प्राधिकृत अधिकारी यांनी सिक्युरिटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् ॲन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ आणि कलम १३(१२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून मागणी सूचना जारी करून खालील नमूद कर्जदारांस सूचनेतील नमूद रकमेची परतफेड सदर सूचना प्राप्तीच्या ६० दिवसांत करण्यास सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार असमर्थ ठरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा कब्जा त्याला/तिला प्रदान करण्यात आलेल्या अधिकारांचा वापर करून सदर ॲक्टच्या कलम १३(४) अंतर्गत सहवाचता सदर रुल्सच्या नियम ८ अन्वये खालील नमूद तारखेस घेतला आहे.

विशेषत: कर्जदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नये आणि सदर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा आयसीआयसीआय बँक लिमिटेडच्या भाराअधीन राहील.

अ. क्र.	कर्जदाराचे नाव/ कर्ज खाते क्रमांक	मिळकतीचे वर्णन/ प्रत्यक्ष कब्जाची तारीख	मागणी सूचनेची तारीख/ मागणी सूचनेतील रक्कम (रू.)	शाखेचे नाव
१.	राजश्री संदीप बढे आणि संदीप दत्तात्रय बढे / टीबीपीयूएन००००६९८६५९८ / एलबीपीयूएन००००७०१२६५६	फ्लॅट / युनिट- ३०७, ३ रा मजला, ई-विंग, अद्विका फेज III- ई, एस.क्र. ३२/५सी, पिसोली, तालुका- हवेली, पुणे- ४११०४८/ जुलै ०८, २०२६	ऑक्टोबर २०, २०२५ रु. ३३,८७,७३४.७८/-	पुणे

वरील नमूद कर्जदार/हमीदारांस याद्वारे ३० दिवसांत रकमेचा भरणा करण्यास सूचना देण्यात येत आहे. अन्यथा गहाण मिळकत सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८ आणि ९ च्या तरतुदीं अंतर्गत सदर सूचना प्रकाशनाच्या ३० दिवसांच्या समाप्तीनंतर विकण्यात येईल.

दिनांक : जुलै ११, २०२६ सादर प्राधिकृत अधिकारी,
स्थळ : पुणे आयसीआयसीआय बँक लि. करिता

लोणावळा नगरपरिषद, लोणावळा

ता. मावळ, जिल्हा पुणे-४१०४०१

स्थापना: १८७७

दूरध्वनी: क्र. ०२११४-२७५४६४, २७५४६३, टोल फ्री. क्र. १८००२३३५४६३
E-mail: lmc1877@gmail.com
Website: www.lmc.org.in, www.lonavalamahaulb.maharashtra.gov.in

जा.क्र. लोनप/संगणक/२०२६-२७/२२८७ दिनांक: १०/०७/२०२६

जाहीर निविदा सूचना

लोणावळा नगरपरिषद खालील नमूद केलेली जाहीर निविदा मागवित आहे. कामाचा सविस्तर तपशील असलेल्या निविदा व अटी-शर्ती असलेले कोरे निविदा फॉर्म नगरपरिषद कार्यालयात उपलब्ध आहेत. दि.१३/०७/२०२६ ते दि.२०/०७/२०२६ या कालावधीत कार्यालयीन वेळेत मिळतील. सिलबंद निविदा कामाचे नावासह मा.मुख्याधिकारी, लोणावळा नगरपरिषद यांचे नावे दि.२१/०७/२०२६ दु.२:०० वाजेपर्यंत आवक विभागात सादर करावे. प्राप्त निविदा शक्यतो त्याच दिवशी मा.मुख्याधिकारी यांच्या दालनात उघडण्यात येतील. कोणतीही निविदा स्वीकारणे अथवा नाकारण्याचा हक्क नगरपरिषदेस राहील.

अ. क्र.	कामाचे नाव	अंदाजपत्रकीय रक्कम	इसारा रक्कम रु	निविदा (किंमत)	कालावधी
१	लोणावळा नगरपरिषदेतील क्षेत्रीय कार्यालय व न.पा मालकीचे शाळा व इतर ठिकाणी इंटरनेट, WIFI सुविधा, LAN Networking व टी.व्ही.केबल पुरवठा करणे.	-	३००० /-	रु.३५४ /-	३६५ दिवस
२	लोणावळा नगरपरिषद कार्यालयाअंतर्गत PM GATI SHAKTI च्या कामासाठी वार्षिक ठेकेदार नियुक्त करणे.	१,३५,०००/-	१३५०/-	रु.२३६ /-	३६५ दिवस
३	न.पा वेबसाईटकरिता फायरवॉल, SSL Certificate, Domain, Cloud Space खरेदी करणे व आवश्यकतेनुसार नुतनीकरण करणे.	१,९६,८००/-	२००० /-	रु.२३६/-	३० दिवस
४	लोणावळा नगरपरिषद कार्यालयातील सर्व विभागातील संगणक, प्रिंटर, झेरॉक्स मशीन, टोनर रिफिलिंग इत्यादी वार्षिक देखभाल दुरुस्ती करणे व किरकोळ हार्डवेअर व नेटवर्किंग साहित्य पुरवठा करणे.	-	१०,०००/-	रु.५९०/-	३६५ दिवस

सही/-
मुख्याधिकारी
लोणावळा नगरपरिषद

डोंबिवली नागरी सहकारी बँक लि.

DNS BANK (मल्टी-स्टेट शेड्यूल्ड बँक)
अर्थाला विश्वास मिळे अन् विश्वासाला अर्थ मिळे!

PUBLIC NOTICE

सर्व ग्राहकांना सूचित करण्यात येते की, डोंबिवली नागरी सहकारी बँक लि. आपली FASTags सेवा ३१ जुलै २०२६ पासून बंद करणार आहे. टोल नाक्यांवरून प्रवास करताना कोणताही व्यत्यय येऊ नये म्हणून, ग्राहकांना विनंती करण्यात येते की त्यांनी ३१ जुलै २०२६ रोजी पूर्वी कोणत्याही अधिकृत FASTags जारीकर्त्याकडून नवीन FASTags प्राप्त करून घ्यावा. बँकेद्वारे जारी केलेले FASTags ३१ जुलै २०२६ नंतर वैध राहणार नाहीत.

आपल्याला होणाऱ्या गैरसोयीबद्दल आम्ही दिलगीर आहोत आणि आपल्या निरंतर सहकार्याबद्दल आम्ही आपले आभार मानतो.

आदेशानुसार
डोंबिवली नागरी सहकारी बँक लि

बँक ऑफ़ इंडिया Bank of India BOI

सीटीएस : २११७/१डी, नवी पेठ, स्टेशन रोड, नेहरू चौक, जळगाव
ई-मेल आयडी : Jalgaon.Pune@bankofindia.co.in
दूरध्वनी क्रमांक : ०२५७-२२२९७४८

जोडपत्र-IV
(नियम ८(१) पहा)
कब्जा सूचना
(स्थावर मिळकतीकरिता)

ज्याअर्थी,

निम्नस्वाक्षरीकार **बँक ऑफ इंडिया,** चे प्राधिकृत अधिकारी या नात्याने सिक्युरिटायझेशन ॲन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् ॲन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ आणि कलम १३(१२) सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ सहवाचता नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून दिनांक **०५/०५/२०२५** रोजी **मागणी सूचना** जारी करून कर्जदार **श्री. सचिन वामन सपकाळे (कर्जदार) आणि श्रीमती हर्षाली भोलेनाथ सोनवणे (सह-कर्जदार)** यांस सूचनेतील नमूद रक्कम दि. **०३/०५/२०२५** पासूनची रक्कम म्हणजेच **४५,८४,९०३.६०/- + यूसीआय + इतर आकारणी (अक्षरी रुपये पंचेचाळीस लाख चौऱ्याऐंशी हजार नऊशे तीन आणि पैसे साठ मात्र + यूसीआय + दि. ०३/०५/२०२५ पासून इतर आकारणी)** आणि पुढील व्याज अणि शुल्काची परतफेड सदर सूचना प्राप्तीच्या तारखेपासून ६० दिवसांत करण्यास सांगितले होते.

रकमेची परतफेड करण्यास कर्जदार/सह-कर्जदार असमर्थ ठरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा **प्रत्यक्ष (शांततापूर्ण) कब्जा** त्यांना प्रदान करण्यात आलेल्या अधिकारांचा वापर करून सदर ॲक्टच्या कलम १३ च्या उपकलम (४) सिक्युरिटी इंटरेस्ट एन्फोर्समेंट नियमांच्या नियम ८ च्या सहवाचता सर रूल्स २००२ अन्वये **सन २०२६ च्या जुलै महिन्याच्या ७ व्या दिवशी** घेतला आहे.

विशेषत: कर्जदार/सह-कर्जदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नये आणि सदर मिळकतीशी यंत्रणेशी व्यवहार करू नये करण्यात आलेला कोणताही व्यवहार हा **बँक ऑफ इंडियाच्या** कडून रक्कम **रु. ४५,८४,९०३.६०/-** पुढील व्याज सह इतर परिव्यय आणि खर्चाच्या अधीन राहील.

तारण मालमत्तेच्या भरणाकरिता उपलब्ध वेळेच्या संदर्भात सरफैसी ॲक्टच्या कलम १३ च्या उप-कलम (८) च्या तरतुदींन्वये कर्जदार/सह-कर्जदाराचे लक्ष वेधण्यात येत आहे.

स्थावर मिळकतीचे वर्णन

गाव निमखेडी, ता. आणि जि. जळगाव, पिन ४२५०००१, गट क्र. १११, प्लॉट क्र. ६, आर. के. हाइट्स येथील फ्लॅट क्र. १ व २ यावरील समन्यायी गहाण () असलेल्या मिळकतीचा तो सर्व तो भाग आणि विभाग.

फ्लॅट क्र. १ च्या सीमाबध्दता	फ्लॅट क्र. २ च्या सीमाबध्दता
उत्तर किंवा त्या द्वारे : खुली बाल्कनी	उत्तर किंवा त्या द्वारे : ड्राय बाल्कनी
दक्षिण किंवा त्या द्वारे : मास्टर बेडरूम	दक्षिण किंवा त्या द्वारे : खुली बाल्कनी
पूर्व किंवा त्या द्